[RAJYA SABHA]

individuals or authorities putting up the statues to ensure that they are properly executed. If a statue is to be put up at a public place, authority which grants permission to the installation of the statue, who would be primarily concerned could also insist on the statue being properly executed and Central Government does not come into the picture. so far as Delhi is concerned, permission to instal statues at public places is given by the Central Government and while granting such permission, Government ensure that the statues conform to appropriate artistic standards. To advice the Government on all aspects of installation of statues, an Advisory Committee which included Members of Parliament and other non-officials was constituted in August 1965 under the Chairmanship of the then Minister for Works, Housing and Supply.

PLAYING OF MUSIC BEFORE MOSQUE

- *713. SHRI BANKA BEHARY DAS: Will the Minister of HOME AFFAIRS be pleased to state:
- (a) whether there was communal tension and disturbance in Kendrapore town in Orissa arising out of playing of music before a mosque in January last; and
- (b) if so, whether the Government of India have advised the State Government after consultation with them the manner in which this question should be dealt with by the law and order authority; if so, the details of that advice?

THE MINISTER OF HOME AFFAIRS (SHRI Y. B. CHAVAN):
(a) Yes, Sir.

(b) The Central Government have examined the judgment of the Supreme Court in Civil appeal No. 25 of 1966, S. K. Pirubux and others Vs. Kalandipati Rao and others. It has been explained to the State Governments that the judgment has only restated the existing law regarding the rights of persons to take out religious processions, as laid down in the

earlier judgments of the various courts and that the right to take out processions is subject to such restrictions as may be imposed in the interest of peace and order in accordance with the provisions of law.

Public Interviews with Prime
Minister

*714. DR. B. N. ANTANI:
SHRI CHITTA BASU;
SHRI G. BARBORA:
SHRI B. D. KHOBARAGALE:
SHRI GODEY MURAHARI:
SHRIMATI VIDYAWATI
CHATURVEDI:

Will the Minister of HOME AFFAIRS be pleased to state:

- (a) whether it is a fact that the Prime Minister and the President of India have fixed some time to meet the members of the general public permitting them to represent their grievances in person; and
- (b) if so, whether it is a fact that a person named Sardar Puran Singh, son of Man Singh of Calcutta who has been staying in Delhi for the past 5/7 years, is not being allowed to meet the successive Prime Ministers despite his repeated requests in writing during the past several years; if so, the reason therefor?

OF HOME MINISTER THE AFFAIRS (SHRI Y. B. CHAVAN): (a) Subject to his other engagements the President has been granting audience to the public once or twice a month. Some of the visitors take the opportunity of presenting petitions or expressing their grievances verbally. Subject to other pre-occupations, the Prime Minister also meets the general public daily in the morning and listens to their grievances. The Prime Minister also meets visitors at other times by appointment, at their request, subject to availability of time and convenience.

(b) Shri Puran Singh was allowed to meet the late Prime Minister, Shri Jawaharlal Nehru, on the 31st March, 1960, when the Prime Minister explained to him that his complaint had been looked into very carefully by the Government of West Bengal and that it was not possible to take any further action from Delhi.

VICE-CHANCELLORS OF UNIVERSITIES

*715. SHRI S. A. KHAJA MOHI-DEEN: Will the Minister of EDUCA-TION AND YOUTH SERVICES be pleased to state:

- (a) the total number of Vice-Chancellors in all the Universities in the country; and
- (b) the number of Muslim Vice-Chancellors out of them, with the names of the Universities where they serve?

THE MINISTER OF EDUCATION AND YOUTH SERVICES (PROF. V. K. R. V. RAO): (a) and (b) Of the 70 Vice-Chancellors in position on February 28, 1969 one, viz., the Vice-Chancellor of Aligarh Muslim University is a Muslim.

†REMOVAL OF BAN ON PRACTICE BY RETIRED JUDGES

*517. SHR! THILLAI VILLALAN: Will the Minister of HOME AFFAIRS be pleased to state:

- (a) whether there is any proposal under Government's consideration to amend the Constitution of India to remove the ban on the retired judges to practise in the High Courts where they were posted before retirement; and
- (b) if so, what are the details thereof?

THE MINISTER OF HOME AFFAIRS (SHRI Y. B. CHAVAN):
(a) No. Sir.

(b) Does not arise.

NATIONAL FITNESS CORPS

*716. SHRI C. ACHUTHA MENON: Will the Minister of EDUCATION

†Transferred from the 17th March, 1969.

AND YOUTH SERVICES be pleased to state:

- (a) what were the terms offered to State Governments by the Ministry of Education for absorbing the Personnel of the National Fitness Corps in State Service:
- (b) which States have accepted the terms and agreed to absorb them; and
- (c) what is the total number of people likely to be so absorbed?

THE MINISTER OF EDUCATION AND YOUTH SERVICES (PROF. V. K. R. V. RAO); (a) The Government of India will sanction Grant-in State Governments|Unjon Territory Administrations to reimburse the total expenditure on salaries and allowances upto the year 1969-70 for such of the NDS Instructors as are taken over for employment under the authorities in the State including local bodies on the scale of pay prescribed there. Thereafter commencing from 1st April, 1970, the Central Government would meet only the difference between the pay of the Instructors as fixed by the State Government|Union Territory and the pay being presently drawn by them. The assistance will extend for a total period of five years.

- (b) 1. Assam
 - 2. Mysore
 - 3. Himachal Pradesh
 - 4. Tripura
 - 5. Goa.
- (c) Out of 541 Instructors in the above five States Union Territory Administrations, only 355 Instructors have opted for service so far. The total number of Instructors to be absorbed in the schools in the States will depend on the Instructors volunteering to serve there and the State Governments willing to absorb them on the terms communicated by Government of India.